

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29123/2012

(From the judgement and order dated 27/07/2012 in WP No.24/2007,RP
No.354/2011 of The HIGH COURT OF UTTARAKHAND AT NAINITAL)

HABIB KHAN & ANR

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND & ORS. Respondent(s)
(With prayer for interim relief and office report)

Date: 30/04/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s)

Mr. Sanpreet Singh Ajmani, Adv.
Mr. Saurabh Pandey, Adv.
Mr. Sandeep Malik, Adv.
Mr. Aneesh Sharma, Adv.
Mr. Harsh Vardhan Surana, Adv.

For Respondent(s)

Mr. Rahul Verma, AAG
Mr. Anuvrat Sharma, Adv.Mr. Mukesh K. Giri, Adv.
Mr. Pahlad Singh Sharma, Adv.UPON hearing counsel the Court made the following
O R D E R

After arguing the matter for sometime,
learned counsel for petitioners sought permission
to withdraw the Special Leave Petition. Liberty is
granted. The Special Leave Petition is dismissed
as withdrawn.

[Neeta]
Sr. P.A.[Usha Sharma]
Court Master